

their representatives asked for and were given six months' time to complete their consultations. Government will be in a position to take a final decision in the matter after the outcome of these consultations is known.

Employee's Provident Fund dues from Cloth Mills in Kerala

*418. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the names of the Cloth Mills in the State of Kerala which have not deposited the amounts of Provident Fund of the Workers as also the amount due from each Mill till the 31st October, 1971; and

(b) the action taken against those Mills and the outcome thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). A statement showing the names of the un-exempted establishments engaged in the Scheduled Head "Textiles" in Kerala which defaulted in payment of Provident Fund Contributions of Rupees one lakh and above as on the 30th June, 1971 as furnished by the Provident Fund authorities together with the available information regarding the action taken to recover the dues is placed on the Table of the Sabha. [Placed in Library. See No. LT—1201/71].

Expenditure Incurred on the Shifting of Head Office of National Development Corporation to Hyderabad

*419. SHRI BHOGENDRA JHA: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 788 on the 18th November, 1971 regarding the shifting of Headquarters of National Mineral Development Corporation to Hyderabad and state the number of times during the last twelve years the Corporation's Head office has shifted from one place to another and the total expenditure thus incurred due to each shifting?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARANGALAM): During the last 12 years the Registered Office of the Corporation has

throughout remained in Delhi. However, due to the increase in staff and paucity of available office accommodation, the Head Office and/or some of its branches had to be shifted from one building to another in Delhi seven times. In addition, in 1963 some of the Divisions of the Head Office were shifted from Delhi to Faridabad, some of which were brought back to Delhi in 1969. The total expenditure on all these shifts was approximately Rs. 25,000/.

Formation of Government by Rebel Nagas

*420. SHRI ROBIN KAKOTI: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a Government styled as "Hong Kin Government" has been formed by a section of Rebel Nagas in Tuem Sang area within Nagaland; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir. It is an outcome of further rift among the underground Nagas who are already suffering from factionalism.

(b) Government have made their position clear on the question of holding further talks with Underground Nagas on several occasions in the past. A solution of the Naga problem was reached with the Naga leaders in 1960 and Government do not intend holding any further political talks with the Underground Nagas.

Guiding Principles for Arbitrators

2530. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the National Arbitration Promotion Board has prepared or formulated any guiding principles or procedures for Arbitrators in dealing with the various arbitration cases before them; and

(b) if so, whether a copy thereof would be laid on the Table?